

ITEM NO.101

COURT NO.15

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s).1151/2010

RAJU & ANR.

Appellant(s)

VERSUS

STATE OF UTTARAKHAND

Respondent(s)

Date : 28-09-2021 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MS. JUSTICE HIMA KOHLI

For Appellant(s) Mr. Mangaljit Mukherjee, Adv.
Ms. Alka Sinha, Adv.
Mr. Anuvrat Sharma, AOR

For Respondent(s) Mr. Jatinder Kumar Bhatia, AOR

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

In view of letter circulated by learned counsel for the appellants seeking an adjournment of one week on the ground of seeking instructions from his client, list the matter after one week.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(R.S. NARAYANAN)
COURT MASTER (NSH)